

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 435
Appeal No. 53/252/ND/2024

IN THE MATTER OF:

H.R. Estates Private Limited	...	Applicant
Versus		
Registrar Of Companies Delhi	...	Respondent

Under Section 252(3).

Order delivered on 07.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :
For the RoC : Adv. Jyoti Khurana

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **04.06.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)